

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**ORDER**

No.: 285

Dated: 16-07-2012

In the interest of administration, the following transfers and postings of Judicial Officers are hereby made:

- 1) Shri M. K. Hanjura, Registrar Vigilance, High Court of J&K is transferred and posted as Principal District & Sessions Judge, Kathua, vice Shri Ashok Kumar Sharma.
- 2) Shri Ashok Kumar Sharma, Principal District & Sessions Judge, Kathua is transferred and posted as Principal District & Sessions Judge, Rajouri, against available vacancy.
- 3) Shri Abdul Rashid Malik, Principal Secretary to Hon'ble the Chief Justice is transferred and posted as Principal District & Sessions Judge, Anantnag, vice Shri Vinod Chatterjee Koul.
- 4) Services of Shri Vinod Chatterjee Koul are placed at the disposal of Hon'ble the Chief Justice for his posting in the High Court.
- 5) Shri Suresh Kumar Sharma, Member, J&K Special Tribunal, Srinagar is repatriated from deputation and his services are placed at the disposal of Hon'ble the Chief Justice for his posting in the High Court.
- 6) Shri Zubair Ahmad Raza, Addl. District & Sessions Judge, Rajouri is transferred and posted on deputation as Member, J&K Special Tribunal, Srinagar, vice Shri Suresh Kumar Sharma.

- 7) Shri Mehraj-ud-Din Sofi, Joint Registrar (Judicial), High Court of J&K, Srinagar, is transferred and posted as Special Mobile Magistrate (Traffic), Srinagar, vice Shri Aijaz Ahmad Khan.
- 8) Services of Shri Aijaz Ahmad Khan are placed at the disposal of Hon'ble the Chief Justice for his posting as Joint Registrar (Judicial), High Court of J&K, Srinagar.

- Note: i) Registrar Vigilance, High Court of J&K, shall hold the additional charge of the post of Secretary, High Court Legal Services Committee till the vacancy is filled up.
- ii) Principal District & Sessions Judge, Rajouri shall hold the additional charge of the post of Additional District & Sessions Judge, Rajouri till the vacancy is filled up.
- iii) All the transferees, except Shri Zubair Ahmad Raza, Additional District & Sessions Judge, Rajouri, shall move simultaneously after handing over the charge to available Judicial Officers at their respective headquarters. Shri Zubair Ahmad Raza, shall move after his deputation order is issued by the Government.

**By Order**

*Minal*  
16.7.2012  
**(J. R. Kotwal)**  
**Registrar General**

No:- 6360-75/95

Dated:- 16-7-2012

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretaries to all the Hon'ble Judges of the High Court,  
...for information of their Lordships.
3. Secretary to Govt., Department of LJ&PA, Govt. of J&K, Srinagar,
4. All Principal District & Sessions Judges,
5. Registrar Vigilance, High Court of J&K, Srinagar,
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
7. Director, J&K State Judicial Academy, Srinagar  
...for information and necessary action.
8. Shri \_\_\_\_\_  
...for information and necessary compliance.
9. Incharge NIC for uploading the same on Website.
10. Office file.

*(Nisar Ahmad Khan)*  
**(Nisar Ahmad Khan)**  
**Joint Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

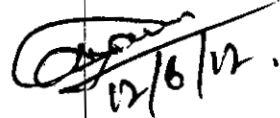
**ORDER**

No. 212

Dated: 12.06.2012.

It is hereby ordered that the Holiday on account of "Shab-i-Miraj" shall now be observed on 18<sup>th</sup> June, 2012 (Monday) instead of 17<sup>th</sup> June, 2012 (Sunday).

By Order.

  
12/6/12.

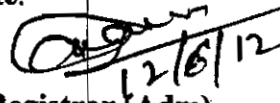
(N.A. Khan)  
Joint Registrar (Adm)

No. 4923-38/NR

Dated: 12.06.2012

Copy to the :-

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of their Lordships.
3. Secretary to Govt. Law Department, Civil Secretariat, Srinagar.
4. Registrar Vigilance, High Court of J&K.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. President, Bar Association, Jammu/Srinagar.  
....for information and n/a.
7. Director, Information, J&K, Srinagar, for publication.
8. Incharge, NIC, for uploading the same on the website.

  
12/6/12

Joint Registrar (Adm)



# HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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## ORDER

No. 206 Dated 11-6-12

In exercise of powers vested under Chapter – XVII(Oath Commissioners) of Rule 186 of Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for a period of two years from the date of order and for the area shown against their respective names:-

S. No.	Name of the Applicant	Area
1	Noor Mohd Mir	District Srinagar
2	Adarsh Kumar	District Kathua
3	Neha Misri	District Jammu
4	Bilal Ahmad Dar	District Anantnag
5	Sujad Ahmed	District & Sessions Court, Poonch
6	Pardeep Kumar	District Jammu
7	Bandana Devi	District & Sessions Court, Jammu
8	Shahid Bilal Ahmed Mir	District & Sessions Court, Jammu

The Oath Commissioner, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

By order

*M. Mir*  
11/6  
(J.R. Kotwal)  
Registrar General  
11/6/12

No. 4086-98/LP Dated 11-6-12

Copy forwarded to the:-

- 1-5 Principal District & Sessions Judge, Srinagar/Kathua/Jammu/Anantnag/Poonch
- 6-10 President Bar Association, Srinagar/Kathua/Jammu/Anantnag/Poonch  
..... for information
- 11 Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
- 12 Incharge N.I.C High Court of Jammu/Srinagar for uploading on the Website.
- 13 Mr/Ms \_\_\_\_\_, Advocate, for information.

*[Signature]*  
11/6/12  
Joint Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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## NOTIFICATION

No: 244

Dated: 09.06.2012

In pursuance of Government of India, Ministry of Law and Justice (Department of Justice), New Delhi's Notification No. K. 13021/2/2012-US.II dated 7<sup>th</sup> June, 2012, Hon'ble Shri Justice Mahesh Mittal Kumar, took oath of office as Chief Justice of the High Court of Jammu and Kashmir, on 8<sup>th</sup> June, 2012 at 6.30 p.m.

*Mittal*  
9.6.2012  
(J. R. Kotwal)  
Registrar General

No: 4822-37/GS

Dated: 09.06.2012

Copy to the: -

1. Joint Secretary to the Government of India, Ministry of Law and Justice (Department of Justice), New Delhi,
2. Registrar General, Supreme Court of India, New Delhi,
3. Principal Secretary to His Excellency the Governor of Jammu & Kashmir, Raj Bhawan, Srinagar,
4. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu & Kashmir, Srinagar,
5. Secretaries to all the Hon'ble Judges \_\_\_\_\_,
6. Registrar General, Punjab & Haryana High Court, Chandigarh,
7. Principal Secretary to Govt., General Administration Department, J&K, Srinagar,
8. Secretary to Government, Department of LJ&PA, J&K, Srinagar,
9. Registrar Vigilance, High Court of J&K, Srinagar,
10. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
11. Registrar Rules, High Court of J&K, Srinagar,  
....for information.
12. Accountant General, J&K, Srinagar, for information and necessary action (copy of Notification is enclosed),
13. Chief Accounts Officer, High Court of J&K, Srinagar,
14. Accounts Officer, High Court wing, Jammu/Srinagar,
15. Protocol Officer, High Court wing, Jammu/Srinagar,
16. Manager, Government Press, Jammu/Srinagar, for publication in the next issue of the Government Gazette.
17. Incharge NIC for uploading on Website.
18. Office file.

*Mittal*  
9.6.2012  
Registrar General

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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## ORDER

No. 133 Dated 14/05/2012

In exercise of powers vested under Chapter – XVII(Oath Commissioners) of Rule 186 of Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for a period of two years from the date of order and for the area shown against their respective names:-

S. No.	Name of the Applicant	Area
1	Zahid Hussain	District & Sessions Court, Kargil
2	Eshey Lamo	District & Sessions Court, Leh
3	Moneer Ahmad	District & Sessions Court, Kargil
4	Mir Rayees Ahmed	Munsiff Court, Banihal
5	Ajay Salalia	District & Sessions Court, Reasi

The Oath Commissioner, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

By order

1/11/12

(J.R.Kotwal)  
Registrar General

No. 3595-611/4P Dated 14/05/2012

### Copy forwarded to the:-

- 1-4 Principal District & Sessions Judge, Kargil/Leh/Ramban /Reasi
- 5-8 President Bar Association, Kargil/Leh/Ramban /Reasi  
..... for information
- 9 Manager Govt. Press, ~~Srinagar~~ for publication in the next issue of Govt. Gazette.
- 10 Incharge N.I.C High Court of Jammu/Srinagar for uploading on the Website.
- 11 Mr/Ms \_\_\_\_\_, Advocate, for information.

11.05.2012  
Joint Registrar



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

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ORDER

No: 31

Dated: 16-04-2012

It is hereby notified that in connection with Darbar Move, Session-2012, Main Wing of the High Court and Office of the Registrar Vigilance shall close at Jammu on Friday, the 27<sup>th</sup> April, 2012 after office hours and re-open at Srinagar on Monday, the 7<sup>th</sup> of May, 2012 F.N.

By Order.

*Mwal*  
*16.4.2012*  
(J.R. Kotwal)  
Registrar General  
*A*

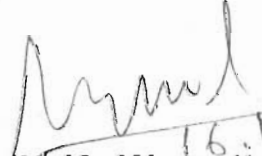
No: 1064-1139/NE

Dated: 16-04-2012

Copy to the :-

1. Registrar, Supreme Court of India, New Delhi.
- 2-22 Registrar, High Court
23. Secretary to Government, Law Department, J&K, Jammu.
24. Principal Secretary to Hon'ble the Acting Chief Justice, High Court of J&K.
25. Registrar Vigilance, High Court of J&K, Jammu.
- 25-A Director, J&K State Judicial Academy, Jammu.
26. Registrar Judicial, High Court Wing, Srinagar with the request to provide necessary assistance to the Advance Party in connection with shifting of High Court record. The Registrar Judicial is also requested to ensure that Chambers/ Courts and Offices of Registry are made ready before 07<sup>th</sup> May, 2012 and all the telephones are made functional.
27. Registrar Judicial, High Court Wing, Jammu.
- 28-49 Pr. Distt. & Sessions Judge, Jammu/ Udhampur/ Kathua/ Rajouri/ Poonch/ Doda/Samba/Reasi/Kishtwar/Ramban/ Srinagar/ Budgam/ Anantnag/ Baramulla/ Kupwara/ Pulwama/ Shopian/ Bandipora/Ganderbal/Kulgam/Leh / Kargil.
- 50 Advocate General, J&K, Jammu.
51. Accountant General, J&K, Jammu.
- 52 Dy. Accountant General, J&K, Jammu.
- 53 Director information, Srinagar/ Jammu.
- 54-65 Secretary, Bar Association, Jammu/ Udhampur/ Kathua/ Rajouri/ Poonch/ Doda/Samba/Reasi/Kishtwar/Ramban/ Srinagar/ Budgam/

- Anantnag/ Baramulla/ Kupwara/ Pulwama /Shopian  
/Bandipora/Ganderbal/Kulgam/ Leh / Kargil.
66. Station Director, Radio Kashmir, Jammu/ Sgr. for announcement.
67. Station Director, Doordarshan Kendra , Jammu/ Srinagar.
68. Sr. News Editor, Doordarshan Kendra, Jammu for announcement.
69. Post Master General, Jammu with the remarks that all official letters and telegrams addressed to the Hon'ble Chief Justice, Registrar General, Principal Secretary to Hon'ble the Chief Justice, Registrar Vigilance, Chief Accounts Officer, Deputy Registrar (Adm.) shall be received by the Administrative Wing at Jammu till 27<sup>th</sup> of April, 2012 and thereafter at High Court Wing, Srinagar. All officials letters addressed to the Registrar Judicial, High Court Wing, Jammu shall be received as usual.
70. Post Master , Srinagar with the remarks that all officials letters and telegrams addressed to the Hon'ble Chief Justice, Registrar General, Principal Secretary to Hon'ble the Chief Justice, Registrar Vigilance, Chief Accounts Officer, Deputy Registrar (Adm.) shall be received by the Administrative Wing at Srinagar w.e.f. 7<sup>th</sup> of May, 2012.
71. Treasury Officer, Civil Secretariat, Jammu.
- 72-73 Protocol Officer, High Court, Jammu/ Srinagar.
- 74-75 Manager, Government Press, Jammu/ Srinagar for publication in the next issue of Government Gazette.
76. Chief Accounts officer, High Court of J&K, Jammu for information and necessary action.

  
16.4.2012  
(K.K. Wattal)  
Joint Registrar (Adm)  
A 7/11



**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

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**ORDER**

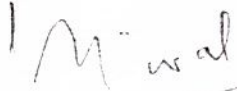
No: 908

Dated: 02.01.2012

In the interest of administration:

1. Sh. Shujat Ali Khan, Registrar Rules, High Court of J&K, is transferred and posted on deputation as Presiding Officer, J&K Industrial Tribunal/Labour Court against available vacancy. He shall, however, continue with and render his services, as and when required, as Coordinator e-Court Project, High Court of J&K as well as Coordinator for Mediation Centres, State of J&K, till further orders.
2. Sh. Shujat Ali Khan shall also hold additional charge of the vacant post of One Man Forest Authority, J&K.
3. Registrar Vigilance, High Court of J&K, shall hold additional charge of Registrar Rules, High Court of J&K, till further orders.

By Order

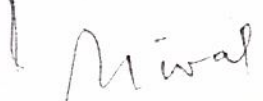
  
( J. R. Kotwal )  
Registrar General

Dated:- 02.01.2012

No:- 19056-63/9.c

Copy to the:-

- 1) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
- 2) Secretary to Hon'ble Mr. Justice Mansoor Ahmad Mir,  
Judge Incharge e-Court Project,  
....for information of their Lordships.
- 3) Secretary to Govt., Department of LJ&PA, Civil Sectt., Jammu
- 4) Registrar Vigilance, High Court of J&K, Jammu,
- 5) Registrar Judicial, High Court of J&K, Jammu/Srinagar,
- 6) Sh. Shujat Ali Khan, Registrar Rules, High Court of J&K, Jammu,
- 7) Chief Accounts Officer, High Court of J&K, Jammu,  
....for information and necessary action.

  
Registrar General

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

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**ORDER**

No: 1061

Dated: 29.02.2012

In the interest of administration the following transfers are hereby made:

- 1) Ms. Tabasum Qadir Parray, Munsiff, Leave Reserve Post, High Court Wing Srinagar is transferred and posted as Munsiff, Chadoora vice Mr. Sarfaraz Nawaz.
- 2) Mr. Sarfaraz Nawaz, Munsiff, Chadoora is transferred and posted as District Judicial Mobile Magistrate (Traffic), Poonch against available vacancy.

By Order

*J. R. Kotwal*  
(J. R. Kotwal) 29/2  
Registrar General

No: 21882-900/R.S

Dated: 29.02.2012

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of their Lordships.
3. Registrar (Judicial), High Court of J&K, Srinagar,
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Principal District Judge, Budgam/Poonch
6. Munsiff, Chadoora/Mendhar,  
.....for information and necessary action.
7. \_\_\_\_\_  
.....for information and immediate compliance.
8. Incharge NIC, for uploading on website.
9. Office file.

*J. R. Kotwal*  
29/2  
Registrar General

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Jammu)**

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**ORDER**

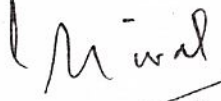
**No: 911**

**Dated: 02.01.2012**

In the interest of administration:

- 1) S/Shri Kuldeep Singh, K. K. Sharma and Sushil Sharma, Assistant Registrars, High Court Wing Jammu are transferred to High Court Wing Srinagar.
- 2) Registrars Judicial, High Court Wing Jammu/ Srinagar shall adjust the Assistant Registrars of the respective Wings suitably in a way that no Section remains without services and supervision of an Assistant Registrar.

**By Order**


  
2.1.2012  
**( J. R. Kotwal )**  
**Registrar General**

**No:- 19592-603/RS**

**Dated:- 02.01.2012**

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Jammu, for information.
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar, .....for information and necessary compliance.
4. Chief Accounts Officer, High Court of J&K, Main Wing,
5. Accounts Officer, High Court of J&K, Jammu/Srinagar, .....for information & necessary action.
6. Sh. Kuldeep Singh, Assistant Registrar, High Court of J&K, Jammu,
7. Sh. K. K. Sharma, Assistant Registrar, High Court of J&K, Jammu,
8. Sh. Sushil Sharma, Assistant Registrar, High Court of J&K, Jammu,
9. Incharge NIC for uploading on website.
10. Office file.

  
2.1.2012  
**(K. K. Wattal)**  
**Joint Registrar (Admn.)**